

**THE ODISHA CO-OPERATIVE SOCIETIES (AMENDMENT)
AMENDING ACT, 2014**

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LAW DEPARTMENT

NOTIFICATION

The 31st December, 2014

No.12127-I-Legis.-24/2014/L.—The following Act of the Odisha Legislative Assembly having been assented to by the Governor on the 30th December, 2014 is hereby published for general information.

ODISHA ACT 11 OF 2014

**THE ODISHA CO-OPERATIVE SOCIETIES (AMENDMENT)
AMENDING ACT, 2014**

**AN ACT FURTHER TO AMEND THE ODISHA CO-OPERATIVE SOCIETIES
(AMENDMENT) ACT, 2012.**

BE it enacted by the Legislature of the State of Odisha in the Sixty-fifth Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Odisha Co-operative Societies (Amendment) Amending Act, 2014.

(2) It shall be deemed to have come into force on the 25th September, 2014.

Amendment of section 17.

2. In the Odisha Co-operative Societies (Amendment) Act, 2012, in section 17, for the words "eighteen months" the words "twenty four months" shall be substituted.

Odisha Act 1 of 2013.

Repeal and
savings.

3. (1) The Odisha Co-operative Societies (Amendment) Amending Ordinance, 2014 is hereby repealed.

Odisha
Ordinance 1 of
2014.

(2) Notwithstanding such repeal, anything done or action taken under the Odisha Co-operative Societies (Amendment) Act, 2012 as amended by the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act.

Odisha Act 1 of
2013.

By Order of the Governor

MIHIR RANJAN PARIDA

Principal Secretary to Government. I/c.